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O.A. No. 903/06

ORDER DATED 20th NOVEMBER, 2008

Coram:

Hon'ble Shri A.K. Gaur, Member (J)
Hon'ble Shri C.R. Mohapatra, Member (A)

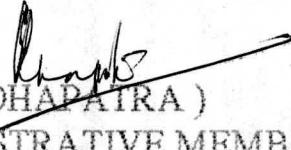
Heard Mr. K.C. Kamungo, Ld. Counsel for the applicant and Mr.U.B. Mohapatra, Ld. Sr. Standing Counsel for the Respondents.

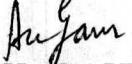
2. This Original Application has been filed by the applicant challenging the order of the Respondents denying payment of interest on delayed payment of service gratuity. It is seen from the record that the Respondents have not specifically controverted statements of the applicant contained in Paras 4.6 to 4.12 of the Original Application. Mr. Kanungo, Ld. Counsel for the applicant, submitted that in the order of payment ^{of} gratuity interest was calculated till 28.06.2006, but actually the authorization for payment was issued by letter/order dated 24.07.07. The Respondents have thus completely forgotten that this amount remained with them for a period of 13 months.

3. Having heard Ld. Counsel for both the parties and after having carefully perused the provision of Rule 68 of CCS (Pension) Rules, we are of the opinion that the applicant is entitled to

the interest @ 10% per annum on the gratuity amount up to 24.07.2007, which shall be calculated and paid to him within 03 months from the date of receipt of copy of this order. Ordered accordingly.

4. With the above observation and direction, this Original Application is disposed of.


(C.R. MOHAPATRA)
ADMINISTRATIVE MEMBER


(A.K. GAUR)
JUDICIAL MEMBER